

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 7TH DAY OF MARCH, 1996

Original Application No. 1333 of 1995

HON.MR.JUSTICE B.C.SAKSENA,V.C.

HON.MR.S.DAS GUPTA, MEMBER(A)

Jangali, son of Sri Ram Lal  
R/o Village Sumeri Ka Pura, P.O.  
Unch dih, district Allahabad

BY ADVOCATE SHRI ANAND KUMAR

Applicant

Versus

1. Union of India through General Manager  
Northern Railway, Baroda House, New Delhi
2. Divisional Superintendent Engineer(I)  
Northern Railway, New Delhi
3. Assistant Engineer, Northern  
Railway, Panipat

Respondents

O R D E R(Oral)

JUSTICE B.C. SAKSENA, V.C.

On behalf of the respondents Shri prashant Mathur has put in appearance and has filed his vakalatnama. As an interim relief the applicant has prayed that a direction be issued to the respondent no.2 to decide the appeal dated 14.5.95. Shri Prashant Mathur, learned counsel for the respondents on instruction indicates that two regd. letters were sent to the applicant informing him of the dates for personal hearing before the Appellate Authority. The applicant has not appeared and therefore the appeal could not be disposed of. The learned copunsel for the applicant stated that a date for appearance before the Appellate Authority may be fixed. We, therefore fix the said date as 4.4.96. In case the applicant fails to appear before the Appellate Authority

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on the said date, it would be treated that the applicant has forfeited his right of being given a personal hearing as also requested by him in the appeal preferred by him and the Appellate Authority may decide and dispose of the appeal within three weeks thereafter. With the said observations the O.A. stands disposed of finally.

W.R.  
MEMBER (A)

B.S. Alexe  
VICE CHAIRMAN

Dated: 7th March, 1996

Uv/